

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/TT/2017

- Subject** : Tariff from COD to 31.3.2019 for **Asset:** 02 nos 400 kV line bays along with 02 nos 80 MVAR Switchable Line Reactors at 400kV Siliguri S/S and 02 nos 400 kV line bays (for 400 kV D/C Siliguri-Bongaigaon TL) at Bongaigaon S/S under Transmission schemes for enabling import of NER/ER surplus power by NR in Eastern Region.
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that tariff for 02 nos 400 kV line bays along with 02 nos 80 MVAR Switchable Line Reactors at 400 kV Siliguri Sub-station and 02 nos 400 kV line bays (for 400 kV D/C Siliguri-Bongaigaon TL) at Bongaigaon Sub-station under Transmission schemes for enabling import of NER/ER surplus power by NR in Eastern Region has been claimed in the instant asset. He submitted that the tariff is claimed for the instant asset as per the COD approved by the Commission in order dated 10.6.2015 in Petition No. 42/TT/2013.



2. The learned counsel for the respondent submitted that there is mismatch in the CoD of the instant transmission lines by the petitioner and the downstream assets by Serlite and the same could have been avoided if the petitioner had co-ordinated with Sterlite as provided under Section 38(2) of the Electricity Act, 2003. He further submitted that the co-ordination must be carried out by the petitioner from the beginning and not at the end of the construction of the transmission assets under its scope.

3. The Commission directed the petitioner to submit the following information, on affidavit by 10.9.2018 with an advance copy to the respondents:-

- (i) Proper CEA energisation certificate.
 - (ii) CMD certificate as required under Grid Code.
 - (iii) Documentary evidence to show that the petitioner was ready with the instant assets on 1.4.2013 to 1.6.2013.
4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

